

DIVISION BENCH  
COURT - II

**P-103**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/48(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12<sup>TH</sup> JULY 2024**

IN THE MATTER OF	CENTRAL BANK OF INDIA VS SCG EXPORTS PVT LTD
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. D. Biswas, Adv. ] for FC

Mr. Vikash Kr. Singh

Mr. Rohit Kr. Keshri, Adv. ] for CD

Mr. A. Chaurasia, Adv.

Ms. S. Kedia, Adv.

**ORDER**

1. Ld. Counsel for the parties present.
2. Ld. Counsel for the Corporate Debtor filed their reply affidavit and in reply they themselves have not provided any reasons in objecting to go ahead with CIRP of the Corporate Debtor.
3. Ld. Counsel for the parties were heard.
4. **Reserved for Orders.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**